

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED: 26.6.79.

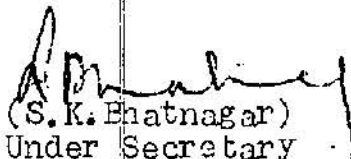
NOTIFICATION
INCOME TAX

No. 2895 (F.No.261/27/78-ITJ) In exercise of the powers conferred by sub-section(1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in this behalf, the Central Board of Direct Taxes, New Delhi hereby makes the following further amendments in the schedule appended to its notification No.2475 dated the 22nd August, 1978(F.No.261/27/78-ITJ)

In the said Schedule against AAC., A-Range, Jabalpur there shall be added the following under Column No.2:-


13. Income-tax Officer,
Special Investigation Circle-I,
JABALPUR.

This notification shall take effect from 23.6.1979.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes.

Copy to:-

1. The Commissioner of Income-tax, M.P.II, Bhopal alongwith 15 spare copies.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.& P) (Bulletin) - New Delhi - 5 copies.
4. Ad-VI Section/E.D.Section.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes